

Central Administrative Tribunal
Principal Bench, New Delhi.

Q. A. No. 182/95

New Delhi this the 31st Day of January, 1996.

(23)

Hon'ble Sh. B. C. Saksena, Vice-Chairman (J)
Hon'ble Sh. R. K. Aahooja, Member (A)

Union of India
through the G.M.,
Northern Railway,
Baroda House,
New Delhi.

D.R.M.,
Northern Railway,
Allahabad,
U.P.

Applicants

(Name present)

versus

1. Sri Sonpal,
S/o Shri Lachman,
R/o Vill. Ramput,
P. O. Gabbana,
Distt. Aligarh (UP).

2. Presiding Officer,
Central Govt. Labour Court,
New Delhi.

Respondents

(through Sh. V. V. Bagga, advocate)

Order (oral)
delivered by Hon'ble Sh. B. C. Saksena, V. C. (J)

None is present on behalf of the applicants (UOI) even on the second call. Sh. Bagga, learned counsel for the respondents states that his clients have not been paid the cost of Rs.500/- as ordered in MA 2489/95 & MA 2490/95 on 10.11.95. He further states that the additional cost of Rs.200/- as directed to be paid vide order dt. 8.12.95 has also not been paid. The order passed on 8.12.95 is very specific and had provided two weeks time to pay the cost of Rs.500/- with an additional cost of Rs.200/-, failing which the Q. A. shall stand dismissed. The Q. A. is, therefore, dismissed.

R. K. Aahooja
(R. K. Aahooja)
M(A)

(B. C. SAKSENA)
V. C. (J)

/vv/